

**BEFORE THE AJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD
Court 2**

C.P. (I.B) No.498/NCLT/AHM/2019

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL
HON'BLE Mr. CHOCKALINGAM THIRUNAVUKKARASU, MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 14.02.2020**

Name of the Company: Punjab National Bank
V/s
Essar Bulk Terminal (Salaya) Ltd

Section : Section 7 of the Insolvency and Bankruptcy Code

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	SUNIL BHANSAR	ADVOCATES	APPLICANT (PUNJAB NATION BANK)	
2.	IB, MDP & PARTNERS MUMBAI			
3.	KEYUR D. GIANDHI RAHEEL S. PATEL KAMYA A. SHAH NANAVATI ASSOCIATES	ADVOCATES	RESPONDENT	

ORDER

The parties are represented through learned counsels.

Learned lawyer appearing on behalf of the Petitioner filed a withdrawal memo to withdraw the instant petition.

The permission is granted.

Accordingly, CP(IB) 498/2019 is dismissed as withdrawn.


CHOCKALINGAM THIRUNAVUKKARASU
MEMBER TECHNICAL


MANORAMA KUMARI
MEMBER JUDICIAL

Dated this the 14th day of February, 2020